

Serial No. of Order	Date of Order	Order with Signature
27.6.2002	<p>Heard Shri D.P. Balasamant, Advocate for the Applicant and Shri A.K. Bose, Senior Standing Counsel for the Respondents.</p> <p>The Applicant, while serving as Corresponding Clerk in Sambalpur H.O. under the Postal Department, committed wrong, for which he faced a disciplinary proceedings, under Rule-16 of CCS(CCA) Rules, 1965; which was initiated against him on 3.12.1992. He was punished by the Senior Superintendent of Post Offices, Sambalpur Division on 30.9.1993 vide Annexure-3. Rs. 5000/- was ordered to be recovered from the Applicant in 20 equal monthly instalments at the rate of Rs. 250/- per month. As against the said punitive order, the Applicant preferred an appeal and the Disciplinary Authority (Director of Postal Services, Bhubaneswar) confirmed the punishment under Annexure-5 dated 30.6.1994. Being aggrieved, the Applicant represented to the Member(D) of Postal Services Board and simultaneously approached this Tribunal in the present Original Application. During pendency of this O.A., Member(D) of Postal Services Board considered the representation of the Applicant and reduced the punishment by directing recovery of Rs. 2500/- only from the Applicant. All the points raised herein</p>	<p>Or No. 1 Ich. 69.95</p> <p>Note to all Respects may be Sent through regd/AD Post.</p> <p>Manu 07.09.95 SO(8)</p> <p>MA NO. 701/95</p> <p>Filed on behalf of Respects. Praying for grant of time to file counter. For orders pl.</p> <p>Pl 16/10/95 Order dt. 17.10.95</p> <p>Four weeks time is allowed to file counter. Thus, M.A. 701/95 is disposed of accordingly.</p> <p>Registrar</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
Counters filed
for hearing
Date 14/18
Bench

for hearing
Date 12/3
Bench

Free copies of
order dt. 27.6.92
may be handed
over to counsel
for both sides.

PL
3/7.

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3/7.

in this O.A. were raised before the Member (D) of Postal Services Board and the same have received due consideration by the said authority; as it appears from the copy of order dated 27.2.1998 of the Member (D), Postal Services Board, produced by the learned counsel for the Applicant.

The competent authority having
redressed the grievances of the Applicant and
having given relief/reduced the amount sought
to be recovered, after taking into consideration
all aspects of the matter as raised in this
O.A., I am of the view ~~of time~~ that there
remains nothing more to be redressed in the
present O.A.

In the aforesaid premises, this O.A.
is disposed of ^{by} asking the Respondents to recover
only Rs.2500/- from the Applicant, in pursuance
of the order dated 27.2.1998 as passed by the
Member (D) of Postal Services Board; instead of
recovering Rs.5000/-.

There shall, however, be no order as
to costs.

John
27/06/2002
MEMBER (JUDICIAL)